

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA
STARRED QUESTION NO. 62
TO BE ANSWERED ON 22ND JULY, 2022**

NATIONAL OPTICAL FIBRE NETWORK IN TAMIL NADU

***62. DR. KANIMOZHI NVN SOMU:**

Will the Minister of Communications be pleased to state:

- (a) the details of the optical fibre cables laid in Tamil Nadu so far under National Optical Fibre Network (NOFN) project along with the total cost of project and the funds allocated;
- (b) the details of the number of Gram Panchayats in Tamil Nadu that have been connected with broadband and Wi-Fi hotspots so far under the said project; and
- (c) the reasons for a number of Gram Panchayats not being connected to the said services in Tamil Nadu under the said project so far?

ANSWER

**THE MINISTER OF COMMUNICATIONS (SHRI
ASHWINI VAISHNAW)**

- (a) to (c)** A statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF RAJYA SABHA IN RESPECT OF PARTS (a) TO (c) OF THE RAJYA SABHA STARRED QUESTION NO. *62 FOR 22nd JULY, 2022 REGARDING NATIONAL OPTICAL FIBRE NETWORK IN TAMIL NADU

(a) BharatNet project is implemented in a phased manner to provide broadband connectivity to all Gram Panchayats (GPs) of the country, including Tamil Nadu. In Tamil Nadu, around 173 km of OFC has been laid under BharatNet project till 07.07.2022. The approved cost of the project is Rs. 1815.31 crore, and about Rs. 235.11 crore has been released.

(b) & (c) Phase-I of BharatNet was not taken up in Tamil Nadu as the State Government signed the Memorandum of Understanding (MoU) only on 31.03.2017 for implementation of BharatNet project with Universal Service Obligation Fund (USOF) and Bharat Broadband Network Limited (BBNL). BharatNet Phase-II in Tamil Nadu is being implemented by the State Government under State-led model covering all GPs of the State.

The Phase-II project also got delayed, as the first tender floated in December 2019 was cancelled. The second tender was floated in October, 2020 under four packages. But Work order could be awarded for only two packages till October 2021 as the other two packages went under litigation. Subsequently, after disposal of pending litigation, the work of remaining two packages has also been awarded on 30.03.2022 and 27.05.2022.

The infrastructure created under BharatNet project is a national asset, accessible on a non-discriminatory basis to the Service Providers, and the same can be utilized to provide broadband services, such as Wi-Fi Hotspots, Fibre to the Home (FTTH) connections, leased lines, dark fibre, backhaul to mobile towers, etc.

So far, no GP in Tamil Nadu has been made Service Ready. As the project is being implemented under State-led model, the State Government is responsible for its utilization also.

भारत सरकार
संचार मंत्रालय
दूरसंचार विभाग

राज्य सभा
तारांकित प्रश्न सं. *62
उत्तर देने की तारीख 22 जुलाई, 2022

तमिलनाडु में नेशनल ऑप्टिकल फाइबर नेटवर्क

*62. डा. कनिमोड़ी एनवीएन सोमू:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) नेशनल ऑप्टिकल फाइबर नेटवर्क (एनओएफएन) परियोजना के अधीन तमिलनाडु में अब तक बिछाई गई ऑप्टिकल फाइबर केबल के ब्यौरे सहित इस परियोजना की कुल लागत और आबंटित धनराशि का ब्यौरा क्या है;
- (ख) उक्त परियोजना के अधीन तमिलनाडु में अब तक ब्रॉडबैंड और वाई-फाई हॉटस्पॉट से जोड़ी गई ग्राम पंचायतों की संख्या का ब्यौरा क्या है; और
- (ग) उक्त परियोजना के अधीन तमिलनाडु में बहुत सी ग्राम पंचायतों को अब तक इन सेवाओं से नहीं जोड़े जाने के क्या कारण हैं?

उत्तर

रेल मंत्री
(श्री अश्विनी वैष्णव)

(क) से (ग) विवरण सदन के पटल पर रख दिया गया है।

राज्य सभा में “तमिलनाडु में नेशनल ऑप्टिकल फाइबर नेटवर्क” के संबंध में दिनांक 22 जुलाई, 2022 को पूछे जाने वाले तारांकित प्रश्न संख्या *62 के भाग (क) से (ग) के उत्तर में सभा पटल पर रखा जाने वाला विवरण।

(क) तमिलनाडु सहित देश की सभी ग्राम पंचायतों (जीपी) में ब्रॉडबैंड कनेक्टिविटी प्रदान करने के लिए भारतनेट परियोजना का कार्यान्वयन चरणबद्ध तरीके से किया जा रहा है। भारतनेट परियोजना के अंतर्गत तमिलनाडु में दिनांक 07.07.2022 तक 173 कि.मी. ओएफसी बिछाई गई है। इस परियोजना की अनुमोदित लागत 1815.31 करोड़ रुपये है तथा लगभग 235.11 करोड़ रुपये जारी किए गए हैं।

(ख) और (ग) तमिलनाडु में भारतनेट चरण-1 का कार्यान्वयन नहीं किया गया था क्योंकि राज्य सरकार ने सार्वभौमिक सेवा दायित्व निधि (यूएसओएफ) और भारत ब्रॉडबैंड नेटवर्क लिमिटेड (बीबीएनएल) के साथ भारतनेट परियोजना के कार्यान्वयन हेतु समझौता ज्ञापन पर दिनांक 31.03.2017 को ही हस्ताक्षर किए। तमिलनाडु में भारतनेट चरण-1 का कार्यान्वयन राज्य की सभी ग्राम पंचायतों को कवर करते हुए राज्य आधारित मॉडल के तहत राज्य सरकार द्वारा किया जा रहा है।

इस परियोजना के चरण-1 को शुरू करने में इसलिए भी विलंब हुआ क्योंकि दिसंबर, 2019 में जारी की गई प्रथम निविदा रद्द कर दी गई थी। द्वितीय निविदा चार पैकेजों के अंतर्गत अक्टूबर, 2020 में जारी की गई थी। परन्तु अक्टूबर, 2021 तक सिर्फ दो पैकेजों के लिए कार्य-आदेश दिए गए क्योंकि अन्य दो पैकेजों पर मुकदमा चल रहा था। तत्पश्चात लंबित मुकदमे के निपटारे के बाद दिनांक 30.03.2022 और दिनांक 27.05.2022 को शेष दो पैकेजों के कार्य का भी आबंटन कर दिया गया है।

भारतनेट परियोजना के तहत सृजित अवसंरचना राष्ट्रीय परिसंपत्ति है जो सेवा प्रदाताओं के लिए गैर-भेदभावपूर्ण रूप से उपलब्ध है और इसका उपयोग ब्रॉडबैंड सेवाओं जैसे कि वाई-फाई हॉटस्पॉटों, फाइबर टू दि होम (एफटीटीएच) कनेक्शनों, लीज्ड लाइनों, डार्क फाइबर, बैकहॉल टू मोबाइल टॉवरों इत्यादि को उपलब्ध कराने के लिए किया जा सकता है।

अब तक तमिलनाडु में किसी ग्राम पंचायत को सेवा प्रदान करने के लिए तैयार नहीं किया गया है। चूँकि इस परियोजना का कार्यान्वयन राज्य आधारित मॉडल के तहत किया जा रहा है। अतः राज्य सरकार ही इसके उपयोग के लिए उत्तरदायी है।

MR. DEPUTY CHAIRMAN: Dr. Kanimozhi NVN Somu. ...*(Interruptions)*... Please. ...*(Interruptions)*... Put your first supplementary. ...*(Interruptions)*...

DR. KANIMOZHI NVN SOMU: Sir, I would like to know from the hon. Minister whether the Union Government has received any complaint against the then AIADMK-led Government in Tamil Nadu regarding a deliberate attempt to change the tender documents to suit specific companies in spite of two top IAS officers refusing to sign and accept the changes made in the tender documents. ...*(Interruptions)*... If so, was any legal action taken against those who were responsible for inordinate delay in execution of the BharatNet Project in Tamil Nadu? ...*(Interruptions)*...

Sir, my next question is ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Only one question at a time. ...*(Interruptions)*..

SHRI ASHWINI VAISHNAW: Hon. Deputy Chairman, Sir ...*(Interruptions)*...

श्री उपसभापति : मेम्बर्स सवाल पूछ रहे हैं, ...**(व्यवधान)**... कृपया उन्हें ऑब्स्ट्रक्ट न करें, न ही उनका चेहरा कवर करें। ...**(व्यवधान)**... उनके भी फंडामेंटल राइट्स हैं।

SHRI ASHWINI VAISHNAW: Hon. Deputy Chairman, Sir, the BharatNet Project is being implemented by the State Government in Tamil Nadu. ...*(Interruptions)*... So, there are about eight States in which the State Governments wanted to implement the project as per their own protocol. ...*(Interruptions)*... Tamil Nadu was one of them. ...*(Interruptions)*... As per one MoU, this entire responsibility was given to the Government of Tamil Nadu how they implement it, and they have to devise their own way. ...*(Interruptions)*... If there is any problem regarding any particular tender...*(Interruptions)*... terms and conditions, that is up to the State Government to decide those terms and conditions and they can take their action against any particular officer if they find any officer guilty of this. ...*(Interruptions)*... It is within their jurisdiction to take the action. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Second supplementary, please. ...*(Interruptions)*...

DR. KANIMOZHI NVN SOMU: Sir, I would like to know from the hon. Minister whether the Union Government has issued any strict orders for the inordinate delay due to the irregularities during the previous AIADMK Government in Tamil Nadu. ...*(Interruptions)*... Why did the Union Government silently witness the wrongdoings of

the erstwhile AIADMK-led Government in Tamil Nadu with regard the BharatNet Project which is very important for the development of the people in the rural areas in Tamil Nadu? ... *(Interruptions)*...

SHRI ASHWINI VAISHNAW: Sir, we are a federal Government. ...*(Interruptions)*... Our Constitution fits us in a federal structure in which if any State Government wants to execute a particular programme, they can decide how to do it, how to decide the terms and conditions and how to execute it. ...*(Interruptions)*... It is a structure in which the State has taken the prominence. ...*(Interruptions)*... If there is any particular action which needs to be taken, the State Government has to take the action. Thank you.

MR. DEPUTY CHAIRMAN: There is no other supplementary on this question! ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Question No.63.